

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 234 OF 2016

Dated: 28th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GAIL India Ltd.Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory BoardRespondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery
Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

In view of the decision of Delhi High Court's Judgment in W.P. (C) No. 1189/2016, dated 11.04.2017, learned counsel for the respondent seeks six weeks time to file reply. He may file the same on or before 12.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.06.2017 after serving copy on the other side.

List the matter on **07.07.2017.**

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**